

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.409

IA/2911/ND/2024, New IA/3455/ND/2024 IN IB/179/ND/2023

IN THE MATTER OF:

Siemens Financial Services Private limited	...	Applicant
Versus		
KKSPUN India Limited	...	Respondent

Under Section 7 (IBC)

Order delivered on 10.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Asav Rajan and Ms. Charu Trivedi, Advs.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/3455/ND/2024:-

Learned Counsel for the Applicant is present. This is an application filed by the Applicant under Rule 8 of the Insolvency and Bankruptcy Board of India (Application to Adjudicating Authority Rules), 2016 read with Rule 11 of the National Company Law Tribunal Rules, 2016 seeking withdrawal of the application filed under Section 7 of the Insolvency and Bankruptcy Code, 2016. List this matter on **02.08.2024** for further hearing.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)